

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

Original Application No.20/197/2020

Hyderabad, this the 3rd day of March, 2020



Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

P. Ramesh, S/o. Abraham,
Aged 57 years, Working as Driver,
Jawahar Navodaya Vidyalaya,
Veleru Village, Bapulapadu Mandal,
Krishna District (Presently attached to Jawahar Navodaya
Vidyalaya, N.R. Palli Village, Rajampeta Mandal,
Kadapa District.

... Applicant

(By Advocate: Mr. M. Srinivasa Rao)

Vs.

1. The Union of India,
Rep. by its Secretary,
Under Ministry of HRD,
Department of School Education & Literacy,
'C' Wing, Shastri Bhawan,
Dr. Rajendra Prasad Road,
Rajpath Area, Central Secretariat,
New Delhi – 110 001.
2. The Deputy Commissioner,
Navodaya Vidyalaya Samithi,
Hyderabad Regional Office,
Nalagandla Road, Gopanapally,
Ranga Reddy District, Hyderabad -500017.
3. The Principal,
Jawahar Navodaya Vidyalaya,
N.R. Palli Village, Rajampeta Mandal,
Kadapa District.

... Respondents

(By Advocate: Mr. N. Srinatha Rao, SC for NVS)

ORDER
{As per B.V. Sudhakar, Member (Admn.)}

2. The OA is filed for not disposing of the appeal of the applicant made on 19.10.2019 in regard to the penalty of compulsory retirement imposed on him.



3. Brief facts are that the applicant joined the respondent organization in 1996 as a Driver. A charge memo dt. 29.11.2017 was issued to him and after due inquiry, the disciplinary authority imposed major penalty of Compulsory Retirement on him vide order dt. 12.09.2019. The charge alleged against the applicant is extracted as under:

“That the said Shri P. Ramesh, while working as a driver at Jawahar Navodaya Vidyalaya, Veleru (V), Bapulapadu (M), Krishna District, A.P. State, neglected his duties disappeared from the place of working during working hours, collected money from parents and students, attended duties and moved in the campus in intoxicated condition, disturbed the work of other staff members, not maintained harmonious relations with his neighbours, exhibited improper behaviour, unwanted discussions caused disturbance to the work of other staff members, used un-parliamentary language, caused threat to the safety and security to the students, Staff and family members, and bringing political and outside influence in his service matters.

By doing so the said Sri P. Ramesh, Driver, failed to maintain absolute integrity and devotion to duty contravening the provisions of Rules 3(1)(i) and (ii), 20 and 22 of CCS (Conduct) Rules, 1964 as applicable to the employees of Navoday Vidyalaya Samithi.”

The only prayer of the applicant is that he has made an appeal to the 2nd respondent on 19.10.2019 and the same is yet to be disposed.

4. Heard both the counsel and perused the pleadings.

5. The request made by the applicant is an innocuous one and it is expected of the appellate authority to dispose of the appeal made within a given time frame.



6. After hearing both the counsel, the respondents are directed to dispose of the appeal made by the applicant on 19.10.2019, within a period of 8 weeks from the date of receipt of this order, by issuing a speaking and reasoned order.

7. With the above direction, the OA is disposed of without going into the merits of the case, at the admission stage itself. There shall be no order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

/evr/